

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chandernagore Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 289/TT/2020

Date: 23.6.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- **Revision of transmission tariff for 2004-09 & 2009-14 periods, truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for (a) 400 kV D/C Dulhasti-Kishenpur Transmission Line with associated bays, (b) 400 kV Kishenpur-Wagoora Transmission Line along with associated bays at Kishenpur and Wagoora Sub-Stations and (c) ICTs at Kishenpur under Dulhasti Transmission System in the Northern Region**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 9.7.2021:-

2014-19 period

- a) Justification for not claiming combined Annual Fixed Charges (AFC) for Asset-a & b and Asset-c in the 2014-19 tariff period.

2019-24 period

- b) Clarification if there is any Additional Capital Expenditure (ACE) projected other than ₹23.35 lakh on account of house compensation during the period 2019-24
2. Provide the copy of Investment Approval and copy of Revised Cost Estimate, If any.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition

shall be disposed on the basis of the information already on record.

Yours faithfully,

(Kamal Kishor)
Assistant Chief (Legal)